

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 209
(IB)-487(ND)2018

IA-979/2024, IA-2577/2023, IA-4549/2022

IN THE MATTER OF:

M/s. Shakti Clearing Agency

...

Applicant/Petitioner

Versus

M/s. FE (INDIA) Ltd.

...

Respondent

Under Section: 9 of IBC, 2016

Order delivered on 08.04.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant : Adv. Meenu pandey in IA-979/2024, Adv.
Akshay Goel, Adv. Harsh Jadon in IA-2577/2023
For the Respondent : Mr. M. Duta Adv. with Mr. Aditya Guha Adv.
for R-9, Adv. Ananaya Sachdeva for Respondent
Nos. 6, 35, and 57
For the Liquidator : Adv. Varsha Banerjee, Adv. Aditi sharma

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

It is already 4:30 pm. No time left, the hearing is deferred to 27.05.2024.

Sd/-
(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-
(ASHOK KUMAR BHARDWAJ)
MEMBER (J)